254 PROF SHANTILAL KOTHARI: Will the Minister of WORKS, HOUSING AND SUPPLY be pleased to state:

- (a) whether it is a fact that jumor Proof Readers of the Government of India Press, Minto Road, New Delhi sent a number of representations to the Government regarding the revision of their scales of pay in 1966;
- (b) if so, the number of such representations received by Government;
- (c) the number of representations which have been replied to; and
- (d) what steps are being taken to revise the pay scales of junior Proof Readers?

THE DEPUTY MINISTER IN THE MINISTRY OF WORKS, HOUSING AND SUPPLY (SARDAR IQBAL SINGH): (a) and (b) Yes. Four representations were received from the Junior Proof Readers of the Government of India Presses at Minto Road, and Rashtrapati Bhavan, New Delhi.

(c) and (d) All the representations from the workers in the Reading Branch of Government of India Presses were considered by the Categorisation Committee set up by the Government in 1966 to categorise the workers of the Reading Branches of the Government of India Presses. This Consmittee considered various representations filed by Unions of workers and individual workers. No separate replies were sent by the Committee to the Unions or individual workers. This Committee has since submitted its report to the Government. The report concerns all the workers of Reading Branch and is now under examination of the Ministry.

255. [Transferred to the 8th May, 1968.]

to Questions

ALLOTMENT OF UNUSED LAND FOR BLINDS

- 256. RAJA SHANKAR PRATAP SINGH: Will the Minister of HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT be pleased to state:
- (a) whether it is a fact that the National Society for Prevention of Blindness (India) New Delhi, has asked the Government of Haryana for allotment of unused lands lying in the District of Karnal for the rehabilitation of blind persons;
- (b) if so, what are the details thereof; and
 - (c) the action taken in the matter?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH, FAMILY PLANNING AND URBAN DEVELOP. MENT (SHRI B. S. MURTHY): (a) to (c) The information is not readily available and will be laid on the Table of the Sabha.

GRANTS FOR INDUSTRIAL HOUSING SCHEME IN MAHARASHTRA

- 257. SHRI G. R. PATIL: Will the Minister of WORKS, HOUSING AND SUPPLY be pleased to state:
- (a) the total amount of grant and loan given to Maharashtra for Industrial Housing Scheme in that state for the years 1966-67 and 1967-68;
- (b) the actual amount spent for this purpose by the Government of Maharashtra; and
- (c) the amount proposed to be given for the purpose to Government of Maharashtra during the year 1968-69?

THE DEPUTY MINISTER IN THE MINISTRY OF WORKS, HOUSING AND SUPPLY (SARDAR IQBAL

SiNGH): (a) and (b) The requisite information is given below:—

Amounts	I	rovi	sionally		
released	to	the	Maha-		
rashtra Government					

	Loan	Grant	Total
	 	(Rs. it	ı lakhs)
1966-67	28.60	28.60	57.20
1967-68	33.38	33:76	67.14

The State Government have not so tar intimated the amounts actually spent by them during these two years.

(c) A sum of Rs. 133.98 lakhs is proposed to be spent by the Government of Maharashtra during 1968-69. The quantum of Central assistance to be given to the State Government will depend upon their expenditure during the year.

SEARCH IN THE PREMISES OF SHRI MISRA OF AIR INDIA

258. SHRI A. D. MANI; Will the Minister of FINANCE be pleased to state:

- (a) whether the Foreign Exchange Enforcement Directorate recently searched the house of Shri R. P. Misra, a senior officer in the Air-India S Calcutta unit;
- (b) if so, what were the results of the search;
- (c) whether it is a fact that after the search was made Shri Misca was transferred to Paris;
- (d) whether it is also a fact that in connection with the search of Shri Misra's residence the residence of Mrs. Symonds, a young British lady resident in Calcutta was also searched; and
- (e) if so, what are the results thereof?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI R. DESAI): (a) Yes, Sir. The Enforcement Directorate searched on 10th November, 1967, the residential premises of Shri R. P. Misra of Air-India at Calcutta.

- (b) A cheque for U. S. \$150 and some documents were seized. The Director of Enforcement, on adjudication, found Shri Misra guilty of contravention of the provisions of the Foreign Exchange Regulation Act, 1947 and imposed a penalty of Rs. 1400 in addition to confiscation of the seized cheque.
- (c) Shri Misra was due for a foreign posting in the normal course and was to be transferred to Paris. However, his transfer has been deferred.
- (d) The residential premises of Mrs. Caroline A. Symonds were also searched on 10th November, 1967 by the Enforcement Directorate.
- (e) Some foreign exchange and documents were seized from Mrs. Symonds. However, since Mr. Symonds was able to satisfactorily account for the foreign exchange seized, no case was registered against her and the seized forein exchange was returned to her.

Blue Print for the Development of Vijay Ghat

259. SHRI M. P. BHARGAVA: Will the Minister of WORKS, HOUSING AND SUPPLY be pleased to state:

- (a) whether it is a fact that a blue print has been prepared for the development of Vijay Ghat in Delhi;
- (b) if so, whether the development work has commenced according to the blue print; and
- (c) when it is expected to be completed?